



2025:DHC:1884-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 20.03.2025

88.+ W.P.(C) 3478/2025

GOVT OF NCT OF DELHI AND ANRPetitioners

Through: Mrs. Avnish Ahlawat, Standing
Counsel for GNCTD with Mr.
Nitesh Kumar Singh, Ms.
Laavanya Kaushik, Ms. Aliza
Alam and Mr. Mohnish
Sehrawat, Advs.

versus

AJAY DESHWALRespondent

Through: Mr. Ankur Chibber, Mr.
Yogesh Kr. Mahur and Mr.
Harkesh, Advs.

89.+ W.P.(C) 3483/2025

GOVT OF NCT OF DELHI AND ANRPetitioners

Through: Mrs. Avnish Ahlawat, Standing
Counsel for GNCTD with Mr.
Nitesh Kumar Singh, Ms.
Laavanya Kaushik, Ms. Aliza
Alam and Mr. Mohnish
Sehrawat, Advs.

versus

SAKSHI GARGRespondent

Through: Mr. Ankur Chibber, Mr.
Yogesh Kr. Mahur and Mr.
Harkesh, Advs.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE RENU BHATNAGAR



NAVIN CHAWLA, J. (ORAL)

CM APPL. 16276/2025 (Exemption) In W.P.(C) 3478/2025

CM APPL. 16284/2025 (Exemption) In W.P.(C) 3483/2025

1. Allowed, subject to all just exceptions.

W.P.(C) 3478/2025 & CM APPL. 16275/2025

W.P.(C) 3483/2025 & CM APPL. 16283/2025

2. These petitions have been filed by the petitioners challenging the Orders dated 21.08.2024 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as, 'Tribunal') in Original Application No. 1226/2024 (hereinafter referred to as, 'OA') titled *Ajay Deswal v. Govt of NCT of Delhi and Anr.* and OA 1177/2024 titled *Saskhi Garg v. Govt of NCT of Delhi & Anr.*, allowing the said OA filed by the respondents herein following the Order dated 19.07.2024 passed by this Court in W.P.(C) 2814/2024 titled *Govt. of NCT of Delhi and Anr. v. Rishikesh Sharma* along with connected matters.

3. A brief background of the facts giving rise to the present petitions is that the respondents, pursuant to an Advertisement/Notification No. 02/21 dated 12.05.2021, issued by the Delhi Subordinate Services Selection Board (hereinafter referred to as, 'DSSSB') for vacancies for TGTs (Male) and (Female) for various subjects and Assistant Teacher (Primary), applied for the posts of Assistant Teacher (Primary) under the EWS category. The closing date for the submission of the online application was 24.06.2021, which was later extended till 4.07.2021. It is the case of the respondents that they could not obtain EWS certificates by the closing



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date due to the lockdown declared by the Government owing to the spread of the COVID-19 pandemic. As their candidature was later rejected by the petitioners on the ground that they could not submit their EWS certificate issued on or before the extended date for making the applications, the respondents filed the abovementioned OAs before the learned Tribunal.

4. The learned Tribunal, by a common Judgment dated 08.08.2023 in OA 1524/2022 titled **Anju and Ors. v. Govt. of NCT of Delhi and Ors.** and connected matters, allowed the said OAs filed by similarly circumstanced individuals as the respondents herein, directing as under :-

“12. Conclusion:

12 .1 In conspectus of the facts of the case and in view of the above discussion, we are convinced that the applicants do possess valid EWS Certificates issued to them by the Competent Authority based on their financial status, income and assets and met the eligibility criterion. Therefore, we allow these OA(s) in peculiar facts and circumstances as narrated herein-above, the rejection notices of the respective applicants for respective categories are quashed and set aside. The applicants in all these OA(s), who are having EWS Certificates for last three financial year(s) as on the cutoff date, the respondents are directed to re-examine and reconsider the cases of the applicants afresh. On reexamination, if their candidature is found to be in order in view of the observation supra, the respondents shall process their cases, and issue offer of appointment(s) in their respective post code and respective category as per their merit position, if otherwise fulfilling other eligibility conditions as per



RR's. The applicants shall be entitled to all consequential benefits which shall flow on a notional basis only. The actual benefit shall accrue from the date when the applicants actually join the post.

12.2 The above exercise shall be completed by the respondents within a period of twelve weeks from date of receipt of a certified copy of this order.”

5. The above Judgment was challenged by the petitioners before this Court in the form of W.P.(C) 2814/2024, titled ***Govt. of NCT of Delhi and Anr. v. Rishikesh Sharma***, and connected petitions. This Court in its Order dated 22.05.2024, upon hearing the parties observed as under:-

“5. Having perused the impugned order as also the aforesaid decisions relied upon by both sides, we are of the view that, in the peculiar facts of the present case, the learned Tribunal was justified in directing the petitioner to consider the candidature of respondents on merits.”

6. The said batch of petitions was later dismissed by this Court *vide* its Order dated 19.07.2024, directing the petitioners to carry out the directions of the learned Tribunal within a period of 6 weeks from the date of the said Order.

7. We are informed that an Order in compliance with the directions of this Court, has been issued by the DSSSB.

8. The learned counsel for the petitioners reiterates that as the respondents did not submit their EWS certificates along with their applications before the closing date, they were rightly not offered



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1226/2024 and OA No. 1177/2024, has directed the petitioners to keep seats vacant for the respondents herein in case they were to succeed in the OAs filed by them. We are of the opinion that once the respondents have succeeded in the OAs filed by them, they cannot be denied the relief; the Order of the learned Tribunal needs to be implemented.

13. Moreover, there is also a considerable delay in filing of the present petitions, as the Impugned Orders are dated 21.08.2024, however, the present petitions have been filed by the petitioners on or about 05.03.2025. The present petition is, therefore, liable to be dismissed on this ground as well.

14. Therefore, we find no merit in the present petitions. The same, alongwith pending applications, is, accordingly, dismissed.

15. The petitioners shall comply with the directions issued by the learned Tribunal within a period of 6 weeks from today.

NAVIN CHAWLA, J

RENU BHATNAGAR, J

MARCH 20, 2025

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Click here to check corrigendum, if any